

**IN THE INCOME TAX APPELLATE TRIBUNAL
"I" BENCH, MUMBAI**

**BEFORE SHRI AMIT SHUKLA, JM &
SHRI S RIFAUR RAHMAN, AM**

आयकरअपीलसं./ I.T.A. No.2743/Mum/2011
(निर्धारणवर्ष / Assessment Year: 2003-04)

आयकरअपीलसं./ I.T.A. No.7309/Mum/2011
(निर्धारणवर्ष / Assessment Year: 2003-04)

Late Mr. Arun Kumar R. Mehta, L/H of Sh. Rusell Mehta, 1608/09, Prasad Chamber, Opera House, Mumbai-400004	<u>बनाम/</u> Vs.	Dy. CIT, Central Circle-1, Mumbai
स्थायीलेखासं ./जीआइआरसं ./PAN No AABPM3327M		
(अपीलार्थी/ Appellant)	:	(प्रत्यर्थी / Respondent)

CORRIGENDUM

The aforesaid appeals have already been disposed of vide order dated 09/06/2023 by this Tribunal wherein Sr. Advocate Shri Rohan Shah, who had argued the matter at length on last various occasions, however, presence was not mentioned. This aspect has been rightly brought to our attention by the assessee. Hence, we are issuing this corrigendum accordingly. In the cause title in page one of the Tribunal order dated 09/06/2023 it should be read as under:-

अपीलार्थी की ओरसे/ Appellant by	:	Shri Rohan Shah & Shri. P.P. Bhandari
प्रत्यर्थी की ओरसे/ Respondent by	:	Ms. Surabhi Sharma (CIT-DR) & Shri. Manoj Kumar Sinha (Sr. DR)

सुनवाई की तारीख/ Date of Hearing	:	21.04.2023
घोषणा की तारीख/ Date of Pronouncement	:	09.06.2023

All the other contents in the said Tribunal order shall stand unamended. This Corrigendum may be read as part and parcel of the said Tribunal order.

Sd/-
(S Rifaur Rahman)
Accountant Member

Sd/-
(Amit Shukla)
Judicial Member

मुंबई Mumbai; दिनांक Dated : 31/07/2023
Karuna/Sr.ps

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order forwarded to :

1. अपीलार्थी/ The Appellant
2. प्रत्यर्थी/ The Respondent
3. आयकर आयुक्त(अपील) / The CIT(A)
4. आयकर आयुक्त/ CIT- concerned
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, मुंबई/ DR, ITAT, Mumbai
6. गार्डफाईल / Guard File

आदेशानुसार/ BY ORDER,

उप/सहायक पंजीकार (Dy./Asstt. Registrar)
आयकर अपीलीय अधिकरण, मुंबई/ ITAT, Mumbai